CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH NEW DELHI.

C P No. 154 of 1995

Y

O.A.No. 628 of 1986.

New Dalhi: this the 30 day of December, 1996.

HON'SLE MR.S.R.ADIGE, MEMBER(A).
HON'BLE DR.A. VEDA VALLI, MEMBER(J).

Or.Pauen Kumar Jain, S/o Shri Gupi Rem Jain, R/o WZ-29, Golden Park, Rempura, Dalhi -119035.

...... Applicant.

(Applicant in person.

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Employees State Insurance Orporation through its Director General Shri B.R.Basu, Katia Road, New Delhi. Respondent.

(By Addl. Solicitor General Shri Raddy with Shri G. R. Nayyar).

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BY HON'BLE MR.S.R.ADIGE, MEMBER(A).

Applicant alleges contumacious disobedience of the Tribunals' judgment dated 19.2.87 in T.A.No. 492/86 Dr. (Mrs. Prem Lata Choudhari Vs. Employees State Insurance Corporation to the extent that study leave prayed for had not been senctioned, and the applicant was not placed in the scale of B. 3000-4500 after 4 years of service as was granted to other ESIC Medical Officers Group II.

2. It is well settled that the purpose of initiating Centempt of Court proceedings against alleged contemnors is to instil respect for the law and the judicial process. It is a matter between the court and the alleged contemnors and is not for agitating the private rights of an individual.

- Judgment dated 19.2.87 calling upon the respondents to grant the applicant study leave or to place him in the scale of B. 3000-4500 upon completion of 4 years' service. In the absence of any such specific direction, if the applicant still contends that these benefits flow out of the judgment dated 19.2.87 it is open to agitate the same through the procedure established by law. A P is not the appropriate instrument for the purpose.
- 4. The CP is dismissed and notices to alleged contemnors are discharged.

(DR.A.VEDA VALLI) M BMB ER(3).

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(S.R.ADIGE) MEMBER(A)

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